

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.423**

**IA/3737/ND/2021, IA/5401/ND/2020, IA/3510/ND/2020,  
IA/1091/ND/2023, IA/5318/ND/2023, IA/5812/ND/2023,  
IA/6150/ND/2023, IA/6217/ND/2023, IA/6212/ND/2023 IN  
IB/1342/ND/2018**

**IN THE MATTER OF:**

State Bank of India	...	Applicant
Versus		
Shree Ambica International Food Company Pvt Ltd	...	Respondent

**Under Section 7 Of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Monitoring Professional : Mr. Abhishek Anand, Mr. Karan Kohli,  
Mr. Krishna Sharma, Ms. Ridhima Mehrotra,

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **09.08.2024.**

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**